

ITEM NO.18 Court 12 (Video Conferencing)

SECTION IX

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.17214/2021

(Arising out of impugned final judgment and order dated 30-01-2020 in LPA No. 37/2008 passed by the High Court of Judicature at Bombay at Nagpur)

DIVISIONAL CONTROLLER MAHARASHTRA STATE  
ROAD TRANSPORT CORPORATION

Petitioner(s)

VERSUS

KALAWATI PANDURANG FULZELE

Respondent(s)

(FOR ADMISSION and I.R. and IA No.139430/2021-EXEMPTION FROM FILING O.T.

IA No. 139430/2021 - EXEMPTION FROM FILING O.T.)

Date : 07-01-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH  
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Ms. Mayuri Raghuvanshi, AOR  
Mr. Vyom Raghuvanshi, Adv  
Ms. Purvat Wali, Adv

For Respondent(s) Mr. Subhasish Bhowmick, AOR

UPON hearing the counsel the Court made the following  
O R D E R

At the request of learned counsel appearing on behalf of the respondent, to file the counter affidavit, put up on 25.01.2022.

(NEETU SACHDEVA)  
COURT MASTER (SH)

(RAM SUBHAG)  
BRANCH OFFICER